

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 952
ANSWERED ON FRIDAY, JULY 22, 2016/
ASHADHA 31, 1938 (SAKA)**

AMENDMENT TO COMPANIES ACT

QUESTION

952. SHRIMATI KAMLA DEVI PAATLE:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government is considering to review the role of the directors and their accountability to the decision taken by the company board;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to amend the Companies Act, 2013 for the purpose; and**
- (d) if so, the details thereof?**

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (d) Government is not considering any review of the role of the directors, etc. However, the Companies (Amendment) Bill, 2016, which was introduced in the Parliament on 16.3.2016 proposes amendments, inter-alia, with respect to the role of Audit Committee for certain transactions; manner for effective evaluation of performance of Board, its committees and individual directors; and loans to any person in whom any of the directors of the company is interested subject to certain conditions.
